

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(9)

O.A. NO.942/2004

New Delhi, this the 22nd day of April, 2004

HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

1. Raghu Nath S/o Shri Ram Nandan
2. Prem Nath S/o Shri Ram Nandan

Mailing Address - R/o I-272, Chiriyia Colony,
New Delhi - 110 012

... Applicants

(By Advocate : Shri U. Srivastava)

Versus

Union of India

1. The Secretary,
Indian Counsel for Agricultural Research,
Krishi Bhawan, New Delhi
2. The Director (Admn),
Indian Agricultural Research Institute, Pusa,
New Delhi - 110 012

... Respondents

O R D E R (ORAL)

Heard.

2. Inviting attention to the decision of this Tribunal in OA No.2159/2000 passed on 13.9.2001 whereby the respondents have been directed to verify the facts and, in case the same are found correct, they may include the names of such applicants in the seniority list and consider them for reengagement, the applicants have been informed by the respondents that their names have been included in the seniority list. However, no formal assurance has been given to the applicants in this regard.

3. The applicants, in the meantime, have come to know that the respondents have engaged fresh persons as daily wagers ignoring the claims of the applicants. They



Sarweshwar Jha

(B)

have given the names of some of the persons so engaged in paragraph 4.11 of the OA.

4. Having regard to the facts as brought out by the applicants in this OA and also keeping in view the decision of this Tribunal as referred to hereinabove, I am inclined to dispose of the present OA at the admission stage itself with a direction to the respondents to verify the facts as brought out by the applicants in paragraph 4.11 of the OA and see whether any freshers/juniors to the applicants have been engaged by them as daily wagers. In the event that they have engaged freshers/juniors, the respondents shall ensure that the applicants are also considered and engaged if they are otherwise found eligible for engagement as daily wagers with reference to the dates of appointment of the freshers/juniors as mentioned by the applicants in paragraph 4.11 of the OA. The respondents are further directed to decide the matter within three months from the date of receipt of a copy of this order. With this, the OA stands disposed of.


(SARWESHWAR JHA)
MEMBER (A)

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